

ZITEM NO.601

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2017
(Arising out of impugned final judgment and order dated 05/01/2017
in AN No. 40597/2016 passed by the High Court Of Judicature at
Allahabad)

T P CHATURVEDI

Petitioner(s)

VERSUS

STATE OF UP AND ANR

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
place addl. documents on record and interim relief)

Date : 16/02/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Ms. Anjana Prakash, Sr. Adv.

Mr. Rohit Kumar Singh, Adv.

Mr. Pramod Dayal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

Till the next date of hearing, there shall be stay of
further proceedings in Complaint Case No. 1899 of 2011, titled
as â S Dr. Rajesh Kumar Agarwal Vs. Dr. T.P.Chaturvediâ \235 pending
before the Court of Chief Judicial Magistrate (II), Varanasi.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar